## Bill No. 66 of 2024

## THE JAMMU AND KASHMIR APPROPRIATION (No.3) BILL, 2024

### A

## **BILL**

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir for the services of the financial year 2024-25.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India, in exercise of powers vested under the Jammu and Kashmir Reorganisation Act, 2019 as follows:—

1. This Act may be called the Jammu and Kashmir Appropriation (No.3) Act, 2024.

Short title.

- **2.** From and out of the Consolidated Fund of the Union territory of Jammu and Kashmir, there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of one lakh fifty-one thousand five hundred twenty-five crore, seventy-seven lakh and fourty-three thousand rupees towards defraying the several charges which will come in course of payment during the financial year 2024-25 in respect of the services and purposes specified in column 2 of the Schedule.
- 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir by this Act shall be appropriated for the services and purposes specified in column 2 of the Schedule in relation to the said year.

Issue of Rs.151525,77,43,000 out of the Consolidated Fund of the Union territory of Jammu and Kashmir for the financial year 2024-25.

Appropriation.

# THE SCHEDULE

(See sections 2 and 3)

1	2	3				
No. of			Sums not exceeding			
Vote/ Appro- priation	Services and purposes		Voted by Parliament	Charged on the Consolidated Fund	Total	
priduon			Rs.	Rs.	Rs.	
1	General Administration Department	Revenue Capital	502,19,24,000 72,00,00,000	<i>30,56,94,000</i>	532,76,18,000 72,00,00,000	
2	Home Department	Revenue Capital	6137,62,55,000 377,51,00,000	 	6137,62,55,000 377,51,00,000	
3	Planning Department.	Revenue Capital	130,74,27,000 543,47,83,000		130,74,27,000 543,47,83,000	
4	Information Department	Revenue Capital	128,05,78,000 1,00,00,000		128,05,78,000 1,00,00,000	
5	Mining Department	Revenue Capital	80,15,56,000 2,00,00,000		80,15,56,000 2,00,00,000	
6	Power Development Department.	Revenue Capital	10799,71,34,000 2020,67,00,000		10799,71,34,000 2020,67,00,000	
7	Education Department.	Revenue Capital	12147,08,52,000 807,47,42,000		12147,08,52,000 807,47,42,000	
8	Finance Department	Revenue Capital	15056,03,12,000 634,79,29,000	10271,65,56,000 44846,20,00,000	25327,68,68,000 45480,99,29,000	
9	Parliamentary Affairs Department	Revenue Capital	54,93,58,000 4,00,00,000	<i>92,10,000</i>	55,85,68,000 4,00,00,000	
10	Law Department	Revenue Capital	999,65,79,000 190,00,00,000	93,60,00,000 	1093,25,79,000 190,00,00,000	
11	Industry and Commerce Department	Revenue Capital	354,18,14,000 534,62,10,000		354,18,14,000 534,62,10,000	
12	Agriculture Department	Revenue Capital	1263,45,77,000 1055,39,68,000		1263,45,77,000 1055,39,68,000	
13	Animal/Sheep Husbandry Department	Revenue Capital	727,98,21,000 489,49,91,000		727,98,21,000 489,49,91,000	
14	Revenue Department	Revenue Capital	729,61,96,000 43,00,00,000	 	729,61,96,000 43,00,00,000	
15	Food Civil Supplies and Consumer Affairs Department	Revenue Capital	234,51,56,000 445,24,81,000		234,51,56,000 445,24,81,000	
16	Public Works Department	Revenue Capital	1213,58,58,000 4061,74,56,000		1213,58,58,000 4061,74,56,000	
17	Health and Medical Education Department	Revenue Capital	6658,93,55,000 1674,51,40,000	 	6658,93,55,000 1674,51,40,000	
18	Social Welfare Department	Revenue Capital	3244,20,89,000 85,82,78,000		3244,20,89,000 85,82,78,000	
19	Housing and Urban Development Department	Revenue Capital	1254,19,33,000 2760,26,88,000	 	1254,19,33,000 2760,26,88,000	
20	Tourism Department	Revenue Capital	221,66,67,000 388,20,00,000	 	221,66,67,000 388,20,00,000	
21	Forest Department	Revenue Capital	1441,07,69,000 186,45,00,000	 	1441,07,69,000 186,45,00,000	
22	Irrigation Department.	Revenue Capital	647,45,42,000 947,93,00,000	 	647,45,42,000 947,93,00,000	
23	Public Health Engineering Department	Revenue Capital	1791,34,90,000 1714,03,70,000	 	1791,34,90,000 1714,03,70,000	
24	Hospitality and Protocol Department	Revenue Capital	214,93,97,000 64,00,00,000		214,93,97,000 64,00,00,000	
25	Labour, Stationery and Printing Department	Revenue Capital	90,69,32,000 108,08,23,000	 	90,69,32,000 108,08,23,000	

1	2		3			
No. of		Sums not exceeding				
Vote/ Appro- priation	oro-		Voted by Parliament	Charged on the Consolidated Fund	Total	
			Rs.	Rs.	Rs.	
26	Fisheries Department	Revenue Capital	150,72,04,000 82,45,50,000		150,72,04,000 82,45,50,000	
27	Higher Education Department	Revenue Capital	1666,41,56,000 477,00,00,000	 	1666,41,56,000 477,00,00,000	
28	Rural Development Department	Revenue Capital	933,44,97,000 3731,54,00,000	 	933,44,97,000 3731,54,00,000	
29	Transport Department	Revenue Capital	91,14,20,000 22,00,00,000		91,14,20,000 22,00,00,000	
30	Tribal Affairs Department.	Revenue Capital	124,68,22,000 272,70,00,000		124,68,22,000 272,70,00,000	
31	Culture Department	Revenue Capital	68,24,17,000 131,50,00,000		68,24,17,000 131,50,00,000	
32	Horticulture Department.	Revenue Capital	217,96,01,000 426,04,15,000		217,96,01,000 426,04,15,000	
33	Disaster Management, Relief, Rehabilitation and Reconstruction Department	Revenue Capital	989,56,08,000 438,99,23,000	 	989,56,08,000 438,99,23,000	
34	Youth Services and Technical Education Department	Revenue Capital	635,72,46,000 215,30,24,000		635,72,46,000 215,30,24,000	
35	Science and Technology Department	Revenue Capital	13,10,60,000 159,80,00,000		13,10,60,000 159,80,00,000	
36	Cooperative Department	Revenue Capital	73,69,10,000 25,00,00,000	 	73,69,10,000 25,00,00,000	
	Total:		96282,82,83,000	55242,94,60,000	151525,77,43,000	

#### STATEMENT OF OBJECTS AND REASONS

This Bill is introduced in pursuance of Gazette of India, Extraordinary, Part II, Section 3, Sub-section (*ii*), S.O. 3938(E), dated the 31st day of October, 2019, issued consequent upon the proclamation issued on the 31st day of October, 2019, Gazette of India, Extraordinary, Part II, Section 3, Sub-section (*ii*), S.O. 3937(E), dated the 31st day of October, 2019 under section 73 of the Jammu and Kashmir Reorganisation Act, 2019 read with articles 239 and 239A of the Constitution and section 74 of the Jammu and Kashmir Reorganisation Act, 2019, to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir of the moneys required to meet the expenditure charged on the Consolidated Fund of Union territory of Jammu and Kashmir and the grants made for expenditure of the Union territory of Jammu and Kashmir (with legislature) for the financial year 2024-25.

NIRMALA SITHARAMAN.

PRESIDENT'S RECOMMENDATION UNDER SECTION 36(1)(c) &(d), 44(1) AND 74 OF THE JAMMU AND KASHMIR REORGANISATION ACT, 2019

[Letter No. 2(22)-B(S)/2023, dated 22.7.2024 from Smt. Nirmala Sitharaman, Minister of Finance and Corporate Affairs addressed to the Secretary-General, Lok Sabha]

The President, having been informed of the subject matter of the Jammu and Kashmir Appropriation (No. 3) Bill, 2024 to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Union Territory of Jammu and Kashmir for the services of the financial year 2024-25 recommends, under sections 36(I)(c) and (d), 44(I) and 74 of the Jammu and Kashmir Reorganisation Act, 2019, read with articles 239 and 239A of the Constitution, the introduction of the Jammu and Kashmir Appropriation (No. 3) Bill, 2024 in Lok Sabha and also the consideration of the Bill.

## LOK SABHA

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## **BILL**

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir for the services of the financial year 2024-25.